

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 213 OF 2018 &  
IA NO. 999 OF 2018**

**Dated: 12<sup>th</sup> December, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Tata Power Delhi Distribution Limited ..... Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission ..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Kinra a/w  
Mr. Anurag Bansal  
Ms. Sakshi Mehrotra (*Reps.*)

Counsel for the Respondent(s) : Mr. Pradeep Mishra for R-1

**ORDER**

Learned counsel for respondent No.1 seeks four weeks more time to file reply. He may file reply along with IA on or before 10.01.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 08.02.2019 with advance copy to the other side.

List the matter on **20.02.2019.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

ts/kt